

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.61/MP/2023

- Subject : Petition under Section 79 including Section 79(1)(b), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for seeking recovery of (i) delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation along with interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
- Petitioner : IL&FS Tamil Nadu Power Co. Ltd. (ITPCL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Anr.
- Date of Hearing : **16.2.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Hemant Singh, Advocate, ITPCL
Shri Chetan Garg, Advocate, ITPCL
Ms. Lavanya Panwar, Advocate, ITPCL
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Shri Rahul Jajoo, Advocate, Telangana Discoms
Ms. Shikha Ohri, Advocate, NVTN
Shri Kartik Sharma, Advocate, NVTN

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to file rejoinder(s) in the matter.

2. Considering the aforesaid request, the Commission permitted the Petitioner to file its rejoinder(s) within three weeks.
3. The Petition will be listed for the hearing on **10.4.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**